

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.1741/2004

New Delhi, this the 4th day of February, 2005

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.A. Singh, Member(A)

Dr.Jagdish Kumar Arora,aged about 64 years,
Retired Technical Officer 'C',
330, Patel Nagar,
Hapur-245 101

....Applicant

(By Advocate: Shri Surinder Singh)

Versus

1. The Director General,
Council of Scientific & Industrial Research (C.S.I.R.),
Rafi Marg,
New Delhi-1

2. The Director,
Institute of Genomics &
Integrative Biology (I.G.I.B.),
(Council of Scientific & Industrial Research),
Mall Road,
Delhi-7

....Respondents

(By Advocate: Shri Satish Kumar)

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that keeping in view the Rule that was incorporated dated 26.2.91, the applicant indeed cannot claim the relief. Resultantly, without prejudice to his rights, he seeks permission to withdraw the present petition.

18 Ag

2. Allowed as prayed. Subject to aforesaid, dismissed as

withdrawn.


(S.A. Singh)

Member(A)


(V.S. Aggarwal)

Chairman

/dkm/